

**ORISSA ACT 1 OF 2006**

**THE ORISSA CO-OPERATIVE SOCIETIES (AMENDMENT) ACT, 2006**

**TABLE OF CONTENTS**

**PREAMBLE**

**SECTIONS**

1. Short title and commencement.
2. Amendment of section 28.
3. Repeal and savings.



ORISSA ACT 1 OF 2001

\* THE ORISSA EDUCATION (AMENDMENT) ACT, 2000

[Received the assent of the Governor on the 9th February 2001, first Published in an extra-ordinary issue of the Orissa Gazette, dated the 29th March, 2001 (No. 511) ]

AN ACT FURTHER TO AMEND THE ORISSA EDUCATION ACT, 1969.

**B**E it enacted by the Legislature of the State of Orissa in the Fifty-first Year of the Republic of India as follows:—

Short title,

1. This Act may be called the Orissa Education (Amendment) Act, 2000

Amendment of section 6-

2. In section 6 of the Orissa Education Act, 1969, in sub-section (9),—

Orissa Act 15 of 1969.

(a) for the word "five years", the words "seven years" shall be substituted; and

(b) for the provisos, the following proviso shall be substituted, namely:—

"Provided that any private educational institution which has received temporary recognition for a period of five years or more prior to the commencement of the Orissa Education (Amendment) Act, 2000, but has not been recognised, may be granted temporary recognition for a period not exceeding one year at a time and two years in the aggregate after such commencement so as to enable the institution to fulfil all the conditions for recognition."

\*For the Bill, see *Orissa Gazette*, Extraordinary, dated the 15th December, 2000 (No. 1765)